CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, DELHI.

R.A. No.17/90 in O.A. No.787/87.

Decided on September 19, 1990.

Shri Ram

Applicant.

V/s.

Union of India & Ors.

Respondents.

ORDER:

This is a Review Application preferred by the applicant in O.A. 787/87 titled Shri Ram Vs. Union of India & Others, seeking review of the judgement dated 19th December, 1989 whereby the O.A. was rejected.

- 2. We have gone through the Review Application and the judgement dated 19th December, 1989 rendered in the aforesaid O.A. As provided by Section 22(3)(f) of the Act, the Tribunal possesses the same powers of review as are vested in a civil court while trying a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgement/order can be reviewed:
 - (i) if it suffers from an error apparent on the face of the record: or
 - (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgment was made despite due diligence; or
 - (iii) for any other sufficient reason.
- All the points raised in the Review Application have already been considered and dealt with on the basis of the facts available on record. The Review Application does not present any 'sufficient reason' justifying review of the judgement; nor the judgement suffers from an error apparent on the face of the record mr discovery of any new material or evidence is shown in the Review Application.

(gb)

4. In view of above, the Review Application merits rejection and the same is hereby rejected by circulation.

(P.C. JAJN) 1/50 Member(A) (KAMLESHWAR NATH) Vice Chairman (J)